GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:673 ANSWERED ON:02.12.2015 Cancellation of Land allotments to Hospitals Roy Prof. Saugata

Will the Minister of URBAN DEVELOPMENT be pleased to state:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- a) the names of the allottees, who got land on subsidized rates for construction of hospitals in Delhi;
- b) whether there is mechanism to verify the functioning of hospitals as per the lease deed; and
- c) the details of action taken so far to cancel the land allotments to various hospitals on failing to comply with the Supreme Court's order to provide free treatment to the eligible category of economically weaker section patients?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO)

a) :The names of the allottees, who got land on concessional rates for construction of hospitals in Delhi from Land and Development Office are enclosed at Annexure-A.

As per DDA, no allotment has been made on subsidized rates to hospitals. However, before 2006, DDA used to make allotment on Current Zonal Variant Rates which is above the concessional rates and below to market rate. The list of allotments made to the Private Societies for construction of hospitals by DDA is enclosed as Annexure-B.

- b) The functioning of hospitals is examined as per the lease terms and conditions through inspection from time to time.
- c) While land is allotted to private hospitals in Delhi by Land & Development Office and DDA, the monitoring regarding free treatment to the patients belonging to EWS category is within the jurisdiction of Govt. of NCT of Delhi. The State Government has constituted Monitoring Committee as per the directions of Hon'ble High Court of Delhi & the Supreme Court of India in this regard.

In case of both Land & Development Office and DDA, for those hospitals who have agreed to comply the Hon'ble Supreme Court's order to provide free treatment to the eligible category of EWS patients, no such report from the State Government has been reported in recent past.

However, out of 6 hospitals to whom land has been allotted by Land & Development Office on subsidized rates, two hospitals, namely, St. Stephen Hospital and Moolchand Kharaiti Ram Hospital have ab-initio failed to comply with the order citing that this was not mentioned in their lease deed. These hospitals filed Writ Petition before the Hon'ble High Court. The Hon'ble High Court passed the order dated 28.4.2014 ordering that, such objective has to be achieved within the framework of the Constitution through the route of legislation, the route taken by the respondent doesn't accord with the Constitution. Therefore, against this order the Department has filed SLPs in the Hon'ble Supreme Court of India in this regard. â€|â€|â€|

Annexure A - referred to in reply to Lok Sabha Un-starred Question No. 673 for 02.12.2015 regarding Cancellation of Land Allotments to Hospitals.

- SI. No. Name of the Hospital and Location
- 1. Sir Ganga Ram Hospital at Rajinder Nagar
- 2. Veerawali International Hospital (Delhi Hospital Society/ PRIMUS-ORTHO at Chanakyapuri
- 3. Dr. Vidyasagar Kaushalaya Devi Memorial Trust (VIMHANS) at Nehru Nagar
- 4. Moolchand Kharaiti Ram Hospitali at Lajpat Nagar
- 5. St. Stephen's Hospital near Tis Hazari
- 6. A strip of land to R.B Seth Jessa Ram Hospital at Karol Bagh